



सत्यमेव जयते

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भारतीय दिवाला और शोधन अक्षमता बोर्ड Insolvency and Bankruptcy Board of India

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Dated: 10th December, 2019

Dear Insolvency Professional,

Subject: -Insolvency Professionals to act as Interim Resolution Professionals, Liquidators, Resolution Professionals and Bankruptcy Trustees (Recommendation) Guidelines, 2019.

The Insolvency and Bankruptcy Board of India has released '*Insolvency Professionals to act as Interim Resolution Professionals, Liquidators, Resolution Professionals and Bankruptcy Trustees (Recommendation) Guidelines, 2019*' on 28th November, 2019.

2. In terms of the aforesaid guidelines, the Board shall prepare a Panel of Insolvency Professionals (IPs) for appointment as Interim Resolution Professionals, Liquidators, Resolution Professionals and Bankruptcy Trustees and share the said Panel with Adjudicating Authority (AA). The Board shall invite expression of interest (EOI) from IPs, by the specified date, in Form A (enclosed for reference, to be submitted online through the dedicated electronic platform) by sending an e-mail to IPs at their email addresses registered with the Board.
3. Accordingly, an e-mail has been sent to your ID registered with the Board, seeking EOI for appointment as an Interim Resolution Professionals, Liquidators, Resolution Professionals and Bankruptcy Trustees during the period January to June 2020 (6 months) as per aforesaid guidelines.
4. In this connection, it is advised that EOI to act as Interim Resolution Professionals, Liquidators, Resolution Professionals and Bankruptcy Trustees be submitted through online mode only by accessing <https://www.ibbi.gov.in/users/login> for which the login credentials have already been shared with you. The form shall be available in the login account till 25th December 2019.

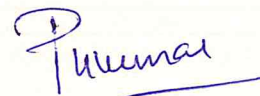
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5. The important instructions for submission of EOI through online mode are enclosed at **Annexure**. You are advised to go through the instructions carefully before filing EOI. A 'Step by Step Guide' for submission of EOI has also been made available at the aforesaid link.
6. EOI submitted, if any, through any other mode (viz. e-mails/fax/physical mode/others etc.), EOIs without DSC, EOIs without e-sign, EOIs with invalid DSC/e-sign, EOIs received after due date, being not consistent with the aforesaid guidelines, shall stand rejected.
7. Tampering with the format / furnishing wrong information etc. shall tantamount to rejection of your EOI and may also attract suitable disciplinary action.
8. This communication may not be construed as an offer for appointment.

Yours sincerely,



(Pawan K Kumar)

Encl.: As Above.

Expression of Interest under 'Insolvency Professionals to act as Interim Resolution Professionals, Liquidators, Resolution Professionals and Bankruptcy Trustees (Recommendation) Guidelines, 2019.'

IMPORTANT INSTRUCTIONS

1. Please visit <https://www.ibbi.gov.in/users/login> and fill-in your LOGIN details, which have already been shared with you earlier, to enable you to submit annual fee returns/CIRP Forms etc. There is no change in your log in credentials.
2. **You can also use Forgot password option, if required, which is also available on the log in screen itself.**
3. Name, Registration Number, E-mail, Mobile No and Address will be pre-filled.
4. The Authorisation for Assignment (AFA) details viz. Name of IPA (which has issued AFA), No of AFA, Date of Issue of AFA and Date of Expiry of AFA, will also be auto-populated. ***In case, if you have not yet applied for AFA at the time of submission of EOI or your AFA is in process with your IPA at the time of submission of EOI, you can ignore the AFA related fields and still fill-in and submit the EOI. However, inclusion of your name in the panel shall be subject to the condition (as stipulated in the Guidelines) that you are holding valid AFA issued by your IPA as on 25th December 2019.***
5. Other fields are required to be mandatorily filled by you.
6. Only digits can be entered in sub-fields to "on-going" and "completed" assignments. In case no assignment is being handled/completed, you are required to enter "0" (zero) for that category of process.
7. Please fill in the Form A with required details and **submit the same by affixing your digital signature or you may submit the through e-sign facility.**
8. **A help document for assistance in affixing DSC has been placed in your account.**
9. You can modify the details entered in Form A before submitting the same.
10. However, Form A once submitted cannot be altered. **[You may edit the form before verifying it through DSC or e-sign.]** Hence, you are advised to be cautious while filling up the Form and submitting the same.
11. Form A submitted without affixing digital signature/e-sign or with invalid DSC/e-sign, as the case may be, shall be summarily rejected.
12. You will receive an e-mail on your registered e-mail ID upon successful submission of your Form A. The email is an acknowledgement of that your Form A has been successfully uploaded.
13. It must be noted that EoI received through any other mode (viz. e-mails/fax/physical mode/others etc.) will not be entertained.
14. **A Step-by-Step Guide has also been made available on - <https://www.ibbi.gov.in/users/login>.** Step by Step Guides also covers the process for DSC or e-sign option. You are requested to go through the same very carefully before filling the Form.
15. In case of further queries, you may write to us at ra.irp@ibbi.gov.in. Kindly do not send queries to any other e-mail ID of IBBI.
16. Also, do not forward to us copy/screenshot of your successfully uploaded Form A.

KINDLY NOTE THAT THE LINK FOR SUBMITTING EXPRESSION OF INTEREST TO ACT AS IRP, LIQUIDATOR, RP AND BT, SHALL ONLY BE AVAILABLE TILL 25th DECEMBER 2019.

Form A
EXPRESSION OF INTEREST TO ACT AS
AN IRP, LIQUIDATOR, RP AND BT IN ANY PROCESS RELATING TO ANY
CORPORATE OR INDIVIDUAL DEBTOR

1	Name of Insolvency Professional		
2	Registration Number		
3	a. No, and Date of Issue / Renewal of AFA b. Date of Expiry of AFA c. Name of IPA which has issued AFA		
4	Address and contact details, as registered with the IBBI: a. E-mail b. Mobile c. Address		
	Number of Processes as on date:	Ongoing	Completed
5	a. As IRP of CIR Process		
	b. As RP of CIR Process		
	c. As IRP of Fast Track Process		
	d. As RP of Fast Track Process		
	e. As Liquidator of Liquidation/Voluntary Liquidation Process		
	f. As RP of Individual Insolvency Resolution Process		
	g. As Bankruptcy Trustee		
6	Whether IP has been convicted at any time in the last three years by a court of competent jurisdiction? (Give details)		
7	Whether IP is serving a suspension or debarment from serving as an IP? (Give details)		
8	Whether any disciplinary proceeding, whether initiated by the IBBI or the IPA, is pending against the IP? (Give details)		

Declaration:

I hereby: -

a. confirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and express my interest to act as IRP, Liquidator, RP and BT, as the case may be, if appointed by the Adjudicating Authority.

b. undertake that if my name is included in the panel, I shall abide by the Insolvency Professionals to act as Interim Resolution Professionals, Liquidators, Resolution Professionals and Bankruptcy Trustees (Recommendation) Guidelines, 2019

c. undertake that submission of this form is my unconditional consent to act as an IRP, Liquidator, RP and BT, at the sole discretion of the Adjudicating Authority during the validity period of the Panel under the Guidelines (1st January, 2020 – 30th June, 2020).

d. undertake that I shall not decline to act as IRP, Liquidator, RP or BT, as the case may be, on being appointed by the Adjudicating Authority.

Signature of Insolvency Professional

Place:

Date: